

ITEM NO.6

COURT NO.13

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26458/2017

(Arising out of impugned final judgment and order dated 17-05-2017 in CWP No. 25485/2015 passed by the High Court Of Punjab & Haryana At Chandigarh)

KULDEEP

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

Date : 14-12-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Ashok Kumar Singh, AOR  
Mr. Shantwanu Singh, Adv.  
Mr. Naresh Kumar Gaur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

In view of the dismissal of similar SLP bearing No. 19843 of 2017 by this court on 10.11.2017, the instant special leave petition also stand dismissed.

Pending application, if any, shall also disposed of.

(NEELAM GULATI)  
COURT MASTER (SH)

(KAILASH CHANDER)  
ASSISTANT REGISTRAR